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**CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH, AHMEDABAD**

**C.P. 44/1998 in O.A. 262/1988**

Ahmedabad this the 3<sup>rd</sup> day of August, 2001

**Hon'ble Mr. V. Ramakrishnan, Vice Chairman**  
**Hon'ble Mr. A.S. Sanghvi, Judicial Member**

Ghogha Amarsinh  
Khalasi  
Locoshed, Western Railway  
Hapa.

Applicant

**Advocate: Mr. K.K. Shah**

**Versus**

1. Shri V.D. Gupta, or his successor  
General Manager  
Western Railway  
Head Quarter Office  
Churchgate, Bombay.
2. Shri Pramodkumar or his successor  
Divisional Office, Western Railway  
Kothi Compound  
Rajkot.

Shri A.S. Kachbi  
Assistant Mechanical Engineer (L)  
Western Railway  
Rajkot.

Respondents

**ate: Mr. N.S. Shevde**

**ORDER (ORAL)**

**able Mr. V. Ramakrishnan: Vice Chairman**

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The complainant has alleged that the directions of the Tribunal in OA 262/88 had not been complied with. The OA was disposed by the Tribunal by a detailed order dtd. 14.7.97 para 7 reads as follows:

In the facts and circumstances of the case and in the light of the position as brought out by Mr. K.K. Shah, we hold that the applicant is entitled to the relief sought for. We direct the respondents to treat the applicant as if he was a Carpenter in the pre-revised scale of 260-400 and in the corresponding revised scale of 950-1500 and grant him whatever financial benefits are available on the basis of such a position with effect from 9.10.87 which is stated to be the date of verbal reversion. The respondents are at liberty to utilise the services of the applicant as Carpenter in any station in Rajkot Division. They shall carry out the above direction within three months from the date of the receipt of a copy of this order.

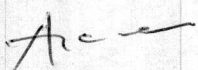
2. This was carried on appeal by the Railway Administration before the Hon'ble High Court in SCA No. 1472/98. In view of the appeal there was delay in implementing the directions of the Tribunal. As no stay has been granted by the High Court the respondents have implemented the directions by an order dtd. 4.2.99, copy at Annexure R/1 to the reply affidavit which promotes the applicant as Carpenter Grade III in the scale of 950-1500 which is the corresponding revised scale to the scale of 260-400 with effect from 1.10.87. This is in accordance ✓

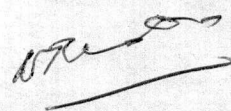


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from 1.10.87. This is in accordance with the directions of the Tribunal. There is a statement in that Memo that the pay fixation on provisional promotion with effect from 9.10.87 will be notified later. We inquired of the respondents as to the present position. Mr. Shevde shows an order dtd. 3.5.2001 which fixes the pay of the applicant of Rs. 1090 with effect from 9.10.87. We also find there that he has <sup>been</sup> ~~being~~ brought over to the revised scale with effect from 1.1.96 and his pay is revised to 3950 in the scale of 3050-4590. In the light of this position, the Tribunal's directions have been complied with, even though after some time. If the complainant is aggrieved by the pay fixation he is <sup>at</sup> ~~on~~ liberty to challenge the same in appropriate proceedings. So far as the present CP is concerned the same is disposed of and notice is discharged.

  
(A.S. Sanghvi)  
Member (J)

  
(V. Ramakrishnan)  
Vice Chairman

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